

CENTRAL ADMINISTRATIVE TRIBUNAL, ALIAHABAD BENCH

O.A. 38 of 1992

Raja Ram Sharma Applicant.

Vs.

Union of India & others. Respondents.

Hon'ble Mr. Justice U.C. Srivastava, V-C.

Hon'ble Mr. K. Obayya, A.M.

(By Hon'ble Mr. Justice U.C. Srivastava, V.C.)

In pursuance of the notification of vacancies for TCM (Telecom Maintainer) grade III Rs 950-15000, the applicant also offered himself. He was called for selection and after qualifying in the written test, his name was placed in the panel. In Viva-Voce also, the applicant qualified and it appears that his name was placed at 286. According to the respondents, the appointment was not given to the applicant as a number of posts were 125, including 95 for General, 24 Scheduled Caste, and 10 for Scheduled Tribes and the total number of 2868 candidates appeared in the written test and 398 appeared in the interview (257 being General Category, 33 Scheduled Caste and 8 Scheduled Tribes) and 119 Candidates have been given posting out of 125 vacancies. Although the applicant has qualified but did not come within the Zone of consideration in view of the vacancies, i.e, why the appointment was not given.

2. Learned counsel for the applicant contended that as the applicant has qualified in the examination, appointment should have been given or could have been given. More so, when there were number of vacancies which were going to occur in Bhopal Division. If that be so, it is for the respondent to give vacancies

provided life of panel has not come to an end and there is no legal bar for giving appointment to a person who is in the earlier panel. With these observation the application disposed of with no order as to costs.

R. P. Singh

Member (A)

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Vice-Chairman

DATED :- OCTOBER, 16, 1992

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